

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 58 of 2013**

07.04.2014

List this matter on 11.04.14 as prayed for by Mr. K Paul, the learned counsel for the petitioner.

Ms. L Phanjom the learned counsel appearing for respondent No. 1 as well as the learned counsel for respondent No. 2 are present.

List it accordingly as prayed for.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC No. 325 of 2010 in
WP(C) No. 235 of 2010

07.04.2014

List this instant Misc. Case along with WP(C) No. 235
of 2010.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 197 of 2012

07.04.2014

Heard Mr. R Sahu, the learned counsel for the petitioner who submits that, the leading counsel Mr. AS Siddiqui is out of station.

Also heard Mr. H Kharmih, the learned counsel appearing for respondent No. 2 as well as Mr. S Sen Gupat, the learned State counsel.

List this matter on 10.04.14.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 235 of 2010

07.04.2014

Heard Mr. BK Deb Roy, the learned counsel who submits that, Mrs. M Dev, the learned counsel for the petitioner could not appear before this Court today due to some un-avoidable circumstances.

As per the order dated 24.03.14 it appears that, Central Government is supposed to file an affidavit and to place the same before this Court today. But unfortunately, in spite of several orders the Central Government has failed to file any affidavit, however, Mr. R Debnath, the learned CGC has produced two letters i.e. correspondence between the lawyers and the other letter addressed to Mr. J Lyngdoh, Commissioner & Secretary, Home (Police) Department.

The matter is pending since 2010 due to the reason that the Central Government is not coming out with a clear-cut affidavit. Accordingly, Mr. JPN Singh, Director (NE) is hereby directed to appear in person before this Court on the next date fixed and to explain why his is not complying with the order of this Court passed on 17.02.14.

Further, Mr. J Lyngdoh, Commissioner & Secretary, Home (Police) Department is also directed to be present before this Court on the next date fixed.

Registry is also directed to communicate this order to the persons concerned for their personal appearance through their respective lawyers i.e. Mr. R Debnath, the learned CGC and Mr. S Sen Gupta, the learned State counsel.

List this matter on 5.05.14.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 321 of 2012

07.04.2014

Heard Mr. LR Das, the learned counsel for the petitioner as well as Mrs. S Bhattacharjee, the learned State counsel who submits that, no instruction has been received from the Government respondent, may be due to the on-going Lok Sabha Election.

Considering the submissions advanced by the learned State counsel, further 2(two) weeks' time is granted with a direction to obtain instruction.

Further, it is to be mentioned that, if the authorities concerned who is responsible fail to give the instruction to the learned State counsel, shall have to appear before this Court in person on the next date fixed.

List this matter after 2(two) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 323 of 2012

07.04.2014

List this matter on **8.04.14.**

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 330 of 2012

07.04.2014

Heard Mr. K Paul, the learned counsel for the petitioner as well as Mr. RB Pradhan, the learned Standing counsel for the MTDC.

Judgment & Order reserved.

JUDGE

V Lyndem